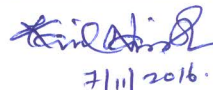
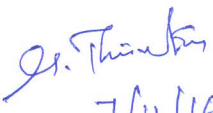


NATIONAL COMPANY LAW TRIBUNAL
CHENNAI BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 07/11/2016 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/162/2016
NAME OF THE PETITIONER(S) : Sampath kumar Aandara
NAME OF THE RESPONDENT(S) : M/s Sculpt Design Consultancy Pvt Ltd & 2 Others
UNDER SECTION : 397/398

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	
1.	KAUSHIK N SHARMA	Counsel for Respondents No.1 to 3	 7/11/2016
2.	V. Subramanian M. Theivakumar	Counsel for petitioner	 7/11/16

ORDER

Counsel for the petitioner present. Counsel for respondents present and prays time for filing counter to the amended CP. During the course of hearing the counsel for respondent has raised an issue to permit the AGM ^{to be conducted} for which due notice has already been issued and stated to have been served on the petitioner as well. It is further stated that the routine business is to be transacted in the AGM which is proposed to be conducted. Counsel for petitioner has drawn our attention towards the interim order that came to be passed on 16.04.2015 wherein the apprehensions expressed by the counsel for the petitioner ^{was taken note of} that the respondents may change the share holding pattern by going in for fresh issues and the then status quo for maintaining the petitioner's shareholding, i.e 49% was issued till next date of hearing. The respondents are directed to maintain the present share holding pattern till further orders and are permitted to transact the normal business of R1 company in the ensuing AGM. Counsel for respondents also undertook that shareholding i.e. 49% by the petitioner shall be maintained as directed. Put up on **22.12.2016 at 10.30 A.M.**


(Ch. Md. Sharief Tariq)
Member (Judicial)


(K. Anantha Padmanabha Swamy)
Member (Judicial)